appointment of staff, personnel matters and day-to-day running of the schools is handled entirely by the society chosen by the State Government/UT Administration and in the manner deemed most suitable.

(c) and (d) Education being an essential and effective tool for personal growth and for reaping the benefits of socio-economic development interventions, Government has adopted multi-pronged strategy to improve the quality of education in EMRSs including insisting on availability of teachers, smart classes, providing computer labs, updating science laboratory, provision for extra classes for Mathematics, Science and English, coaching etc. besides extra-curricular activities.

The progress of implementation of scheme is reviewed from time to time by Ministry of Tribal Affairs through receipt of progress reports / review meetings with State Governments / Societies running the EMRSs, regional consultations etc. The Project Appraisal Committee headed by Secretary, Ministry of Tribal Affairs, which appraises and approves Annual Plans under "Grants under Article 275 (1) of the Constitution of India", also comprehensively reviews functioning of the EMRSs with the State representatives. Due to constant review / follow up on implementation of the scheme, number of functional EMRSs have increased from 137 in June, 2016 to 219 in August, 2018.

In the academic year 2017-18, there was nearly 90% pass percentage of which 53% have secured 1st division in 10th Board and similarly 81% pass percentage of which 61% have secured 1st division in 12th Board in EMRS across the country. Further 146 students have cleared NEET, 253 students have cleared JEE Main Exams, 8 have cleared CLAT. Apart from education, ST students also excel in co-curricular activities and they have participated in various sports competition such as National Karate Championship, State Level Badminton Championship, National Volleyball Championship and EMRS, Nagrakata in West Bengal even bagged the Best Marching Contingent in the State level Republic Day Parade 2018.

Inclusion of castes in SC list

1897. SHRI PRASHANTA NANDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Ministry has taken any steps to declare/include Kudmi and Routia tribes from Odisha in the list of Scheduled Tribes; and
 - (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) and (b) The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down modalities for determining claims for inclusion in and other modifications in the lists of Scheduled Tribes. According to these, only those proposals recommended and justified by State Government / UT Administration concerned and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are considered for amendment of legislation. The Ministry of Tribal Affairs has not received any proposal from Government of Odisha for inclusion of Kudmi and Routia tribes in the list of Scheduled Tribes of Odisha. As per extant modalities, recommendation of State Government is a pre-requisite, to process the proposal further.

Assistance to villages of Gujarat

†1898. SHRI RATHWA NARANBHAI JEMLABHAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is providing assistance to any village of Gujarat under special Central assistance for Tribal Sub-Plan (TSP);
 - (b) if so, the details thereof, village-wise and if not, the reasons therefor,
 - (c) the details of works being done in this regard; and
- (d) whether above works are being done in a time-bound manner and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (d) Special Central Assistance to Tribal Sub-Plan (SC A to TSP)', now called as Special Central Assistance to Tribal Sub-Scheme (SCA to TSS), is an additive to State funds and efforts for Tribal Development. This grant is utilized for economic development of Integrated Tribal Development Projects (ITDP), Integrated Tribal Development Agency (ITDA), Modified Area Development Approach (MADA), Clusters, Particularly Vulnerable Tribal Groups (PVTGs) and dispersed tribal population. Under the SCA to TSS scheme, funds are provided to the State Government based on the proposal received from them after appraisal and approval by Project Appraisal Committee (PAC) of Ministry of Tribal Affairs. Formulation of proposal including inter-village allocation under SCA to TSS is the responsibility of State Governments. Funds provided to Government of Gujarat under SCA to TSS for

†Original notice of the question was received in Hindi.